

- (a) the quantum of loss suffered by Air India due to recent strike of the pilots;
- (b) the action taken by Government against the pilots;
- (c) the steps Government is taking to improve the work culture among the employees of civil aviation department;
- (d) the number of flights which were operating before the strike and how many flights are in operation now; and
- (e) the revenue loss of the department due to less flights in operation?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) The quantum of loss of revenue already suffered by Air India due to recent strike of the pilots is approximately Rs.600 crores.

(b) The Management of Air India has de-recognized the Indian Pilots Guild (IPG) and the services of 98 Pilots were terminated.

(c) Government has instituted grievance redressal mechanism, monitoring of output through Results Framework Documents (RFD) and MOUs signed between Ministry and the PSUs to improve work culture.

(d) Air India had been operating 46 international flights per day before the strike. Due to pilots agitation, Air India restructured its operations and, in the interim schedule, operated 39 international flights per day.

(e) Please refer reply to (a) above.

Adverse impact of merger of Air India and Indian Airlines

491. DR. T.N. SEEMA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government is aware of any reports about the adverse impact of the merger of the Air India and Indian Airlines;
- (b) the current status of the merger of the two companies;
- (c) whether Government proposes to review the decision regarding the merger;
- (d) the reasons for the recent strike of the Air India pilots; and

- (e) the measures proposed to be taken to resolve the crisis in Air India?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) No, Sir.

(b) Even though the legal merger of both the erstwhile companies have taken place in August, 2007, however, the HR Integration is still under progress, in terms of the report dated 31.01.2012 of the Justice Dharmadhikari Committee. Consequent to the acceptance of the recommendations of the Justice Dharmadhikari Committee, Air India has constituted an Implementation cum Anomaly rectification Committee which will oversee the implementation of the recommendations of the Committee and will also deal with the anomalies which may arise due to the implementation.

- (c) No, Sir.

(d) A Section of Air India pilots represented by Indian Pilots Guilds (IPG) started reporting sick in a concerted manner effective 1900 hours on 07.05.2012. The agitation was primarily against the decision of the Management to fulfil its commitment made before the Hon'ble Supreme Court on 02.05.2012 regarding training of Pilots of the erstwhile Indian Airlines on Boeing 787 aircraft.

(e) The Management of Air India has de-recognized the Indian Pilots Guild (IPG) and the services of 98 Pilots were terminated. The Management of Air India has always been open to dialogue with the Unions and is in constant touch with them to redress their grievances, if any. Open House sessions are being conducted at every level to enable employees to come out with their grievances and their redressal. The issues brought out in Open House Sessions are dealt with in time-bound manner. A committee comprising of SBU Head MRO(Airframe), Director (Personnel) and ED(Project) & ED (IR Integration) have been constituted to look into the appeals of the terminated pilots on case to case basis.

Measures to fight fluorosis

492. SHRI DEVENDER GOUD T.: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) the number of villages in the country affected with fluourosis, with a particular reference to Andhra Pradesh;

(b) the extent of population affected due to this and the short-term and long-term measures taken or proposed to be taken to remedy the situation in a timebound manner;